

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 273 of 2019

IN THE MATTER OF:

**Sudaresan Nagarajan, Resolution Professional
For M/s. P dot G Constructions Pvt. Ltd.**

...Appellant

Versus

M/s. P dot G Constructions Pvt. Ltd. & Anr.

...Respondents

Present:

For Appellant : Mr. P.V. Dinesh and Mr. R. S. Lakshman, Advocates

ORDER

21.05.2019 Mr. R.S. Lakshman, learned counsel submits that he has been instructed by Mr. Sayed Mustafa Mumtaz, counsel for the Appellant to withdraw the appeal on the instruction of the Appellant, as appropriate order has been passed by the Adjudicating Authority (National Company Law Tribunal), Single Bench, Chennai. Prayer is allowed.

The appeal stands disposed of as withdrawn.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/ns/gc